Shortage of civil service personnel

- 603. SHRI RIPUN BORA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that there is a shortage of civil service personnel in the country in all UPSC civil services cadre;
 - (b) if so, present demand, strength and all India vacancies since 2015 therefor;
- (c) time-bound proposal of Government to fulfill all strengths of civil services thereof; and
- (d) whether Government proposes to raise the strength of civil services personnel therein and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (d) The Union Public Service Commission (UPSC) conducts various examinations in accordance with the Rules of Examination notified by the Nodal Ministries/Departments annually and recommends candidates keeping in view the number of vacancies intimated by the indenting Ministries/Departments. The number of vacancies reported and candidates recommended against these vacancies for the period from 2015-16 to 2018-19 by the Commission are as under:—

Year	Number of Vacancies	Number of Candidates Recommended, including
		Reserve List
2015-16	3750	3750
2016-17	3184	3020
2017-18	2706	3083
2018-19	2352	2404

Judgement in N.R. Parmar case

- 604. SHRI NEERAJ SHEKHAR: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 2830 given in the Rajya Sabha on 12th November, 2019 and state:
- (a) whether Ministry has examined the judgement of the Supreme Court dated 19th November, 2019 which has overruled its judgement in N.R. Parmar Case;

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(b) if so, the details thereof;

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- (c) if not, the reasons for delay; and
- (d) by when the orders amending the OM dated 4th March, 2014 would be issued?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (d) Further to answer to Unstarred Question No. 2830 given in the Rajya Sabha on 12th December, 2019 regarding 'Overrule of Judgment in N.R. Parmar Case', it is informed that the judgement of the Hon'ble Supreme Court of India, *vide* Order dated 19.11.2019, in Civil Appeal No.' 8833-8835/2019 arising out of SLP(C) Nos.19565-19567/2019 in the matter of K. Meghachandra Singh & Others *v/s* Ningam Siro & Others has given rise to several legal issues which require detailed examination. The judgement dated 19.11.2019 is still being examined in consultation with Ministry of Law and Justice. Therefore, the action to be taken by the Government of India will be decided once the consultation process is completed.

Gap between rich and poor

- 605. SHRI RAVI PRAKASH VERMA: Will the Minister of PLANNING be pleased to state:
- (a) whether as per the recent report of Oxfam India, one per cent richest Indians hold four times more wealth than 70 per cent of population;
 - (b) if so, the details thereof; and
- (c) the details of efforts taken to reduce gap between rich and poor during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) to (c) In India, the data on class distribution of income is not compiled centrally. The primary policy objective of the Government is development of all segments of the population. The Government is implementing a number of targeted programmes for overall balanced development in the country such as Pradhan Mantri Awaas Yojana (PMAY), Mahatama Gandhi National Rural Employment Guarantee Act (MGNREGA), Deendayal Antyodaya Yojana -National Rural Livelihoods Mission (DAY-NRLM), Deendayal Antyodaya Yojana - National Urban Livelihoods Mission (DAY-NULM), National Social Assistance Programme (NSAP), Pradhan Mantri Jan-Dhan Yojana